ITEM NO.4 COURT NO.4 SECTION II

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No...D.No.16699/2017

(Arising out of impugned final judgment and order dated 23/05/2017 in Criminal Misc. Bail Application No.10852 of 2017 passed by the High Court of Judicature at Allahabad)

TARUN KUMAR VERMA Petitioner(s)

VERSUS

YOGESH @ BACHCHI & ANOTHER Respondent(s)

with Crl.MP 45039/2017(for permission to file SLP)

Date : 05/06/2017 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DEEPAK GUPTA

[VACATION BENCH]

For Petitioner(s) Ms. Nitya Ramakrishnan, Adv.
Ms. Rudrakshi Deo, Adv.
Mr. Shadan Farasat, Adv.
Mr. Ahmed Said, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following

O R D E R

Permission to file the special leave petition is granted.

Issue notice to the respondents.

In case, respondent no.1 has not been released, pursuant to the impugned order dated 23.5.2017, he shall not be released, till further orders.

(Madhu Narula) (Parveen Kumar)
Court Master AR-cum-PS

[Copy of the order be given Today]

Signature Not Verified
Digitally signed by PARVEEN KUMAR
Date: 2017.06.05 15:49:07 IST
Reason: